

**IN THE INCOME TAX APPELLATE TRIBUNAL
“K” BENCH MUMBAI**

**BEFORE SHRI SANDEEP GOSAIN, JUDICIAL MEMBER &
SHRI OMKARESHWAR CHIDARA, ACCOUNTANT MEMBER**

**ITA No. 4655/Mum/2024
(Assessment Year: 2020-21)**

| | | |
|--|-----|---|
| Lubrizol India Pvt Ltd Plant 9/3, Thane – Belapur Road, Turbhe, Navi Mumbai – 400 705 | Vs. | The O/o the DCIT / ACIT Circle – 3(4) Mumbai. |
| PAN/GIR No. AAACL0126H | | |
| (Applicant) | | (Respondent) |

| | |
|-------------|-------------------------|
| Assessee by | Mr. Yash Ranglani |
| Revenue by | Ms. Neena Jeph, CIT(DR) |

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|--------------------------------------|------------|
| सुनवाई की तारीख/Date of Hearing | 24.10.2024 |
| घोषणा की तारीख/Date of Pronouncement | 08.11.2024 |

आदेश / ORDER

PER SANDEEP GOSAIN, JM:

The present appeal has been filed by the assessee challenging the impugned order 05.06.2024, passed u/s 250 of the Income Tax Act, 1961 (‘the Act’), by the learned Commissioner of Income Tax (DRP-1), Mumbai, for the assessment year 2020-21.

2. The Ld. Authorized Representative (“Ld. AR”) of the assessee filed an application for seeking withdrawal of the present appeal for which the Ld. DR has no objection,

therefore considering the contents of the application, the present appeal stands dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 08.11.2024.

Sd/-

**(OMKARESWHAR CHIDARA)
ACCOUNTANT MEMBER**

Sd/-

**(SANDEEP GOSAIN)
JUDICIAL MEMBER**

Mumbai, Dated 08/11/2024

KRK, PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त (अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुम्बई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

1.

उप/सहायक पंजीकार (Asst. Registrar)
आयकर अपीलीय अधिकरण, मुम्बई / ITAT, Mumbai